CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravs Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

VERSUS

D. L. J. Respondent (s)

13.6.2006

Applicant by Shri M.K. Verma in CCP
No. 15/2006 and respondent in MA No. 104/06.
Respondents by Shri M. Chourasia in
CCP No. 15/2006 and applicants in MA No.
104/2006.

Heard the learned counsel for the parties.

The learned counsel for the respondents in this CCP has stated that the Tribunal's in OA No. 426/2005 has been fully complied with in as much as the amount of Rs. 22,000/- which was withheld on account of wages to servant has been refunded. The learned counsel has also produced the relevant KK documents confirming this position. The learned counsel for the applicant also confirms that the amount has been paid. Thus, the above order of the Tribunal has been fully complied with, and this CCP has become infructuous and is dismissed. Notices issued are discharged.

In view of the order passed IM above No. 104/06
the Nisc. Application/for extension of time to comply with the order of the Tribunal has rendered infructuous and is rejected as infructuous.

(A. C. Srivastava)

Shoim KNNDU

Jh. M. Observals



सत्य प्रतिनिधि

DY. REGISTRAR
केन्द्रीय प्रशासके टानिकरण
CENTRAL ADMILITATIVE TRIBUNAL
LABALPUR CENTRAL

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